

2

Central Administrative Tribunal, Principal Bench

Original Application No.185 of 2004

M.A.No.166/2004

New Delhi, this the 23rd day of January, 2004

Hon'ble Mr. Justice V.S. Aggarwal, Chairman  
Hon'ble Mr. S.A. Singh, Member (A)

1. Delhi Diagnostic Scientists Association  
Through Secretary Mrs. Vinod Wassan,  
F-61, Rajiv Nagar,  
Delhi-41

2. Shri Ramesh Kumar,  
Govt. of NCT of Delhi  
Delhi Sachivalaya,  
I.P. Estate, New Delhi.

.... Applicants

(By Advocate: Shri V.S.R. Krishna)

Versus

Govt. of NCT of Delhi, through

1. The Chief Secretary,  
Govt. of NCT of Delhi  
Delhi Sachivalaya,  
I.P. Estate, New Delhi.
2. The Principal Secretary,  
Health and Family Welfare,  
Govt. of NCT of Delhi  
Delhi Sachivalaya,  
I.P. Estate, New Delhi.
3. The Dean,  
Maulana Azad Medical College,  
Delhi Gate, Delhi.
4. Shri Sanjeev Arora,  
Tech. Asst. Group IV  
Path Dept. MAMC, New Delhi
5. Ms. Promila,  
Tech. Asst. Group IV  
Path Dept. MAMC, New Delhi
6. Smt. Simmi Jose,  
Tech. Asst. Group IV  
Dental College, MAMC,  
New Delhi
7. Ms. Geeta Rani Verma  
Tech. Asst. Group IV  
Path Dept. MAMC, New Delhi

.... Respondents

O R D E R (ORAL)

By Justice V.S. Aggarwal, Chairman

M.A. 166/2004

M.A. is allowed subject to just exceptions. Filing of the joint application is permitted.

O.A. 185/2004

Advertisement was issued for the post of Technical Assistant Group IV. The applicants also applied in pursuance of the said advertisement. Their grievance is that persons who have been appointed, did not have the requisite qualifications prescribed in the advertisement or even in the recruitment rules. The specific assertions are pertaining to the experience required and that the persons who have been appointed were having the diploma from an unrecognised Institution.

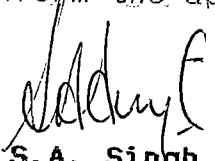
2. In this regard, the applicants have already submitted their representation/protest copy of which is Annexure A-3. They have specifically mentioned the names of the candidates and in the marked column, they have mentioned as to what are the deficiencies pertaining to the experience or the qualifications.

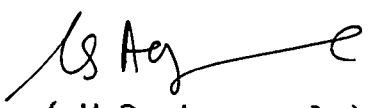
3. In face of these facts, at this stage we direct respondent no.2 to consider the said representation and pass a speaking order preferably within three months of the

*US Ag*

9

receipt of the certified copy of the present order and inform the applicants accordingly. O.A. is disposed of.

  
( S.A. Singh )  
Member (A)

  
( V.S. Aggarwal )  
Chairman

/dkm/